

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Writ Jurisdiction)**  
**W.P. (L) No. 4059 of 2013**

.....  
Management of M/s Dunlop India Limited  
through its Director Mr. Ashok Kumar Agarwal & Another  
..... Petitioners

**Versus**

The Workman Sri Anal Chatterjee ..... Respondent

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

.....  
For the Petitioners : Mr. Rupesh Singh, Advocate.

For the Respondent : Mr. R.P. Gupta, Advocate.

.....  
**04/09.09.2021.**

Heard, learned counsel, Mr. Rupesh Singh, appearing on behalf of petitioners - Management of M/s Dunlop India Limited through its Director, Mr. Ashok Kumar Agarwal and learned counsel, Mr. R.P. Gupta, appearing on behalf of respondent - the Workman, Sri. Anal Chatterjee.

Learned counsel for the petitioners has submitted that in this writ petition, petitioners have assailed the impugned award dated 31.07.2010 passed by Presiding Officer, Labour Court, Ranchi in Reference Case No. 03/2010, whereby the learned Labour Court has passed an order of reinstatement of workman with 50% backwages.

Learned counsel for the respondent has submitted that the workman Sri Anal Chatterjee has died during pendency of the writ petition, as such, he may be granted four weeks time to furnish the names of legal heirs and successors as well as date of his death to the Court, so that petitioner can file an application for substitution of legal heirs of Sri Anal Chatterjee, sole respondent, as he has to search the legal heirs and successors of the deceased, who have left the address, where they were residing earlier.

Considering the same, put up this case after four weeks.

**(Kailash Prasad Deo, J.)**

Sunil/-